146

- 3. Alokudyog Vanaspati & Plywood Limited.
- 4. Shri Rishabh Investments Ltd.
- 5. Sahu Minerals & Properties Ltd.
- 6. Maheshpur Holdings Limited .
- 7. New Central Jute Mills Limited.
- 8. Sahu Jain Services Limited.
- 9. Panch Sheel Shipping Limited.
- 10. Plyboard Industries Limited.
- 11. Jai Agro Industries Limited.
- 12. Jaipur Udyog Limited.
- 13. Ashoka Cement Limited.
- 14. Shree Krishna Gyanoday Sugar Limited.
- 15. *Rohtas Industries Limited.
- 16. Sahu Jain Limited.
- 17. Shri Keshriya Investments Ltd.
 - 18. Universal Investment Trust Ltd.
 - 19. *Bennett Coleman & Company Limited.

Completion of Voters' lists

HARVENDAR SINGH 711. SHRI HANSPAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the voters' lists of the States where the

elections are likely to be held in the near future have not been completed so far:

- (b) if so, what are the names of those States; and
- (c) by when the voters' lists in these States are likely to be completed?

THE MINISTER OF LAW, JUSTICE AND COMPANY **AFFAIRS** JAGAN NATH KAUSHAL): (a) to . (c) A statement as furnished by the Election Commission showing the final publication of rolls in various States and Union territories, including those where elections are likely to be held in the near future but excluding West Bengal, is laid on the Table of the House. As regards West Bengal, though Election Commission the originally fixed 1st March, 1982 for final publication of the rolls, the Election Commission by its order dated 26th February, 1982 directed that the said rolls shall not be finally published until further orders. At this stage it is not possible to state as to what date the Commission would fix ultimately for the final publication of the rolls for West Bengal.

Statement

Date of final publication of rolls in various States and Union Territories, revised with reference to 1st January, 1982, as qualifying date

Stat	e/Union t	erritory					Date of fina publication		
	1					3			
1.	Andhra	Pradesh	•	•	•	•	•	Intensive/Rest Summary in specified constituencies.	15-3-1982
2.	Assam	•			•	•	•	No revision undertaken	
3.	Bihar	•						Summary	1-2-1982
4.	Gujarat					•		Do.	Do.
5.	Haryana	٠.						Do.	1-3-1982
6.	Himach	al Prade	słı					Do.	1-2-1982
7.	Jammu	& Kashr	nir					Do.	31-3-1982

^{*}Already registered under MRTP Act

Written Answers

	1,	.	A.	. :				2-	•	3 ,
8.	Karnataka	,	•	,		•	•	Intensive in spe constituencie	cified s/Rest summary	31-3-1982
9.	Kerala							Summary		1-2-1982
ю.	Madhya Pi	ades	h					$\mathbf{D_0}$.	,	†1-2-1982
.11	Maharashi	ra			•		•	Do.	-	1-2-1982
2.	Manipur		•					Do.	-	1-2-1982
3.	Meghalaya		•			•		Intensive	_	24-4-1982
4.	Nagaland		•					Do.		31-3-1982
5.	Orissa							Summary		1-2-1982
6.	Punjab		•			•		Do.		Do.
7.	Rajasthan		•			•		Do.		Do.
8	Sikkim							Do,	• -	1-4-1982
9.	Tamil Nadi	ı,	•	•	•	•	•	Do.		1-2-1982
ο.	Tripura		•	•	•	•	•	Intensive		16-4-1982
ı.	Uttar Prade	sh	•		٠	•	,	Summary		‡1-2-1982
2.	Andaman 8	k Ni	cobar	Islan	ds	•		Do,		1-2-1982
3.	Arunachal	Prac	lesh					Do.	7 - 7 - 7	Do.
4.	Chandigarh	•		•	•	•		Do.		10-2-1982
5.	Dadra & N	agui	Have	li				Do.		1-2-1982
6.	Delhi		•		•			Do.		25-3-1982
7-	Goa, Dama	n &	Diu					Do.		1-2-1982
8.	Lakshadwee	-	•	•	•	•	•	Do. Do.		1-3-1982
9.	Mizoram Pondicherry		•	•	•	•	•	Do.	•	1-2-1982 1- 2-1982

†However in respect of Sagar 15-2-1982.

Power cut in Chandigarh

‡(Except in Garhwal Parliamentary Constituency and hi'l region).

712. SHRI HARVENDAR SINGH Will the Minister of HANSPAL: ENERGY be pleased to state:

(a) whether a daily four-hour power cut in Chandigarh has crippled the functions of almost all the local professional/educational institutions; and

(b) if so, what steps are being taken by Government to improve the situation immediately before vocational avenues are plunged in gloom?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b) At present there are no power cuts. Power cut varying from 2 to 4 hours remained in force in Chandigarh from 28th January to 17th February, 1982 due to power shortage. However, professional institutions were exempted from power cut. The power cuts enforced earlier have been withdrawn w.e.f. 18th February, 1982.